

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 113
(IB)-577/ND/2019**

Under Section: 7 of IBC Code, 2016.

In the matter of:

Jai Lal Sumbally & Durga Sumbaly

.....**Applicant**

Vs.

Three C Shelters Pvt. Ltd.

.....**Respondent**

Order delivered on 11.04.2019

CORAM

**R. VARADHARAJAN,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Mohit Kumar, Adv.
For the Respondent : Ms. Shreya Kohli, Adv.

ORDER

Learned counsel for the petitioner is present. In relation to respondent/Corporate Debtor, learned counsel for the Corporate Debtor represents that writ petitions have been filed in writ petition No. 485/2019 before Hon'ble Supreme Court and the matter is to be listed tomorrow for consideration before Hon'ble Supreme Court. In the circumstances, matter be listed on 22.04.2019.

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**